

RAJASTHAN HIGH COURT PRINCIPAL SEAT  
ADVOCATES' CHAMBERS (ALLOTMENT & OCCUPANCY)  
RULES, 2019

(As amended on 9.7.19)

1. These Rules may be called "Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019".
2. These Rules shall be applicable for the chambers at new High Court Building of the Principal Seat of Rajasthan High Court at Jodhpur.
3. Allotment of the Chambers shall be made by a Committee constituted by the Chief Justice of the High Court and all such allotments shall be subject to approval of the Chief Justice.
4. The Committee to be constituted by the Chief Justice shall comprise of three sitting Judges of the High Court, President of Rajasthan High Court Advocates' Association, Jodhpur and President of Rajasthan High Court Lawyers' Association, Jodhpur.
5. The category wise allotment shall be made to such Senior Advocates/Advocates of the Rajasthan High Court as are members of Rajasthan High Court Advocates' Association or Rajasthan High Court Lawyers' Association, who regularly practice in Rajasthan High Court at Jodhpur and reside in Jodhpur.
6. The Chambers to be allotted shall be of two categories;  
Category-I - chambers earmarked for designated Senior Advocates;  
Category-II- chambers meant to be allotted jointly to four eligible Advocates.
7. The Chambers of the Category-I are earmarked for individual allotment to the designated Senior Advocates, who have regular appearance before the Rajasthan High Court at Jodhpur;  
Provided that if the number of eligible Senior Advocates are more than number of Chambers of Category-I available, the allotment shall be made keeping in view their seniority as Senior Advocates.
8. The Chambers of the Category-II shall be available for allotment to the Advocates having three years of regular practice in Rajasthan

High Court, subject however to condition that such Advocate should have institution of minimum 20 cases individually and not jointly as an associate advocate (which shall not include interlocutory/stay applications) in preceding three years ending on last date of month preceding the date of issue of notice inviting applications for allotment by the High Court. The allotment shall be made on the basis of seniority at the Bar, to be reckoned from date of enrollment as an advocate with the State Bar Council, subject to condition of possessing the required number of filing of cases.

9. An applicant having a Chamber in any court elsewhere in the State of Rajasthan shall not be allotted Chamber in the New Building of High Court unless he/she furnishes undertaking to the Registrar General, Rajasthan High Court, Jodhpur to the effect that he/she would surrender the existing Chamber within a period of 15 days of the allotment under these Rules. On failure to surrender, the allotment of Chamber under these Rules shall stand cancelled automatically.
10. The Registrar General of the Rajasthan High Court shall notify the Chambers available for allotment by a notice published in the website of Rajasthan High Court. A copy of the notice shall also be forwarded to the Rajasthan High Court Advocates' Association Jodhpur and Rajasthan High Court Lawyers' Association Jodhpur.
11. The eligible Senior Advocates/Advocates shall submit their application for allotment of the Chambers of Category-I and Category-II to the Registrar General, Rajasthan High Court in the prescribed form A and B respectively, within the stipulated time alongwith application fee a sum of Rs.500/-. The application fee shall be paid by pay order/demand draft in favour of Registrar General, Rajasthan High Court.
12. It will be open for the eligible Advocates to make an application for allotment of Chambers Category-II in a group of four in prescribed form B. In such cases, the allotment of Chambers shall be made keeping in view the seniority of the members of such group. In the

event of an application by a single Advocate, he shall be allotted Chamber with three other applicants.

13. The applications received shall be scrutinized by the Registrar (Administration), Rajasthan High Court, Principal Seat, Jodhpur and the list of the eligible Advocates shall be published in the website of Rajasthan High Court.
14. The Registrar (Administration) shall submit the applications for consideration before the Committee, which after consideration of the applications as per the norms laid down, shall make recommendation for allotment of Chambers of Category-I and Category-II to the Chief Justice and on approval being granted by the Chief Justice, the Registrar General of Rajasthan High Court shall publish the list of the Senior Advocates/Advocates, who are allotted the Chambers. The category of the Chamber allotted alongwith the number of Chamber shall be specified in the list published under the signature of the Registrar General. It is made clear that the Chamber number shall be allotted preferably in order of seniority of the Senior Advocate/Advocate.
15. Upon allotment of the Chambers, the allottees shall have to deposit for Chamber Category-I a sum of Rs.2,00,000/- and for Chamber Category-II a sum of Rs.15,000/- for each applicant as security deposit, which shall be refundable on termination of allotment in the situations specified hereinafter. The amount shall be paid by pay order/demand draft in favour of Registrar General, Rajasthan High Court within 15 days from the date of publication of final allotment list. The amount deposited as security deposit shall be kept in Fixed Deposit in the Nationalized Bank in the name of Registrar General, Rajasthan High Court. The Chief Justice in his discretion may authorise utilization of the interest accrued on the Fixed Deposit for maintenance of the building of Advocates Chambers.

Provided that the advocates presently occupying the Chambers constructed under the self financing scheme, on their surrendering the existing Chamber and handing over vacant possession thereof,

shall not be liable to deposit security amount prescribed as aforesaid.

16. The Chambers shall be allotted on non-transferable license basis. The license fee for Chambers Category-I payable monthly shall be Rs.2,000/-. For Chambers Category-II license fee shall be Rs.1,000/- per month, payable @ Rs.250/- by each licensee. The aforesaid license fee shall be exclusive of electricity, water and common amenities charges and other charges, if any. The license fee shall be subject to revision by the Chief Justice from time to time.
17. The allottee shall have no right to claim suspension of license fee in whole or in part for any reason whatsoever.
18. The license fee and other charges shall be payable also for the period during which the Court remains closed.
19. The individual licensee shall take separate electricity supply connection from the concerned electricity company and shall pay the electricity charges regularly as per the bill to the concerned electricity company.
20. In addition to the license fee, the licensee shall be liable to pay scavenging charges for the common facilities for Chambers Category-I, a sum of Rs.1500/- per month and for Chambers Category-II, a sum of Rs.800/- per month, which shall be liable to be revised by the Chief Justice from time to time.
21. The license fee and other charges specified as aforesaid, shall be payable in advance by the Seventh day of each month in cash or by pay order/demand draft drawn on a local bank in favour of Registrar General, Rajasthan High Court. It will be open for the licensee to deposit the license fee and other charges every year in advance.
22. The licensee to whom a Chamber has been allotted as aforesaid shall not use or cause or permit to be used the said Chamber in any other way than as an Advocate Chamber.

23. The furnishing of the Chambers shall be carried out by the licensee at his own expense. No licensee in respect of a Chamber allotted shall at any time during the continuance of allotment carry out or caused to be carried out any structural, additional or alteration in the Chamber without consent in writing of the Chief Justice or his nominee.
24. No licensee shall transfer, assign or sub-let the Chamber allotted to him in favour of any other person; nor shall such licensee share the Chamber with any other Advocate unauthorisedly.
25. The licensee shall be responsible for proper up-keep and maintenance of the Chamber in accordance with Municipal laws and such directions as may be issued by the Registrar General as per instructions of the Chief Justice.
26. No licensee shall use his Chamber before 9 a.m. and after 8 p.m. during day hours of the Court and before 7 a.m. and after 6.30 p.m. during the morning hours.
27. The Chambers shall be property of the Rajasthan High Court and shall remain completely under its control .
28. The allotment shall be effective from the date on which Chamber is made available for occupation pursuant to an order of allotment. The possession of the Chamber shall be handed over only after deposit of the security deposit and the advance license fee and proof of surrendering the Chamber, if allotted elsewhere. If the Chamber is not occupied within a period of two weeks of the allotment, the same shall be deemed to be cancelled.
29. The licensee shall indemnify the Rajasthan High Court against any loss or claim preferred against him/her by third parties as a result of acts/omission of licensee or his agents.
30. The allotment made may be cancelled at any time by the Chief Justice on breach of any of the terms and conditions of the license/conditions specified in the letter of allotment issued under these rules.
31. The allotment shall terminate:

- (a) on its cancellation by the Chief Justice; or
- (b) on its surrender by the licensee concerned; or
- (c) on licensee's ceasing to be a member of Rajasthan High Court Advocates' Association or Rajasthan High Court Lawyers' Association, as the case may be; or
- (d) on licensee's name being removed from the roll of the Bar Council; or
- (e) on licensee failing to deposit license fee and/or scavenging charges for six months; or
- (f) on the death of the licensee; or
- (g) on the licensee being elevated to the Bench of the High Court/Supreme Court.

However, in case of joint allotment, the remaining allottees shall continue to occupy the Chamber and the addition of the allottee shall be made in accordance with the allotment procedure laid down as aforesaid.

- 32. If the allotment is cancelled or terminated under these rules, the licensee, heirs of the deceased licensee or other occupants occupying the Chamber shall vacate the Chamber within a period of 30 days from the date of cancellation/termination of allotment, as the case may be and the occupation of such Chamber beyond the period of 30 days will be treated as unauthorised occupation and penal/market rent, as may be fixed from time to time, shall be charged apart from other action for recovery of possession as per applicable law.
- 33. On the death of the licensee, the Allotment Committee may consider the allotment of Chamber to the sons/daughters of the deceased licensee subject to the condition that he/she fulfills the eligibility conditions prescribed for allotment of the Chamber of the concerned category.
- 34. The Chief Justice may from time to time make such amendments and addition to these rules, as may be necessary and expedient.

35. The Chief Justice may, for reasons to be recorded in writing, relax any condition or conditions prescribed by these Rules in appropriate cases.
36. If any question arises as to interpretation of these rules, the decision of the Chief Justice shall be final.

By Order,

Registrar General

Form A  
(Application form)

PHOTO

**HIGH COURT OF RAJASTHAN, JODHPUR**

**APPLICATION FOR ALLOTMENT OF ADVOCATES CHAMBER**

**CATEGORY-I**

1. Name of Advocate : \_\_\_\_\_
2. Father's Name : \_\_\_\_\_
3. Name of the Spouse : \_\_\_\_\_
4. Address:(a)Present Address : \_\_\_\_\_  
(b)Permanent Address : \_\_\_\_\_  
(c)Contact Number : Office \_\_\_\_\_  
Residence \_\_\_\_\_  
Mobile \_\_\_\_\_  
E mail \_\_\_\_\_
5. Whether the applicant (s) is/are Permanent resident of Jodhpur (if yes, please enclose appropriate proof) : \_\_\_\_\_
6. Enrollment number and date as an Advocate in state Bar Council. : \_\_\_\_\_
7. Enrollment number and date of designation as Senior Advocate : \_\_\_\_\_
8. Membership No. & Date of Registration In Bar Association (Please enclose the documentary proof) : \_\_\_\_\_
9. Whether the applicant is /are standing Counsel to any institution. If yes, give details. : \_\_\_\_\_
10. Whether the applicant is/are holding any chamber in Subordinate courts / High Court in the State of Rajasthan. If yes, give details. : \_\_\_\_\_
11. Total number of cases (with details in which appeared in the Raj. High Court Jodhpur on behalf of the parties(in last three years) (Separate sheet be enclosed) : \_\_\_\_\_



**DECLARATION**

I, hereby declare that all the information stated above are true, complete and correct as per my knowledge. If any information is found false, incorrect or misleading, I shall have no Claim for allotment of chamber.

Place :- \_\_\_\_\_

Applicant 's Signature

Date :- \_\_\_\_\_

Note. The information furnished herein above has been certified From the relevant records and found true & correct.

President / Secretary  
(High Court Bar Association, Jodhpur)

Registrar (Admn.)  
Raj. High Court Jodhpur

Form B  
(Application form)

PHOTO

**HIGH COURT OF RAJASTHAN, JODHPUR**

**APPLICATION FOR ALLOTMENT OF ADVOCATES CHAMBER**

**CATEGORY-II**

1. Name of Advocate : \_\_\_\_\_
2. Father's Name : \_\_\_\_\_
3. Name of the Spouse : \_\_\_\_\_
4. Address:(a)Present Address : \_\_\_\_\_  
(b)Permanent Address : \_\_\_\_\_  
(c)Contact Number : Office \_\_\_\_\_  
Residence \_\_\_\_\_  
Mobile \_\_\_\_\_  
E mail \_\_\_\_\_
5. Whether the applicant (s) is/are Permanent resident of Jodhpur (if yes, please enclose appropriate proof) : \_\_\_\_\_
6. Enrollment number and date as an Advocate in state Bar Council. : \_\_\_\_\_
7. Membership No. & Date of Registration In Bar Association (Please enclose the documentary proof) : \_\_\_\_\_
8. Whether the applicant is /are standing Counsel to any institution. If yes, give details. : \_\_\_\_\_
9. Whether the applicant is/are holding any chamber in Subordinate courts / High Court in the State of Rajasthan. If yes, give details. : \_\_\_\_\_
10. Total number of cases (with details) in which appeared in the Raj. High Court Jodhpur on behalf of the parties(in last three years) (Separate sheet be enclosed) : (a) For Petitioner/ Applicant/Appellant \_\_\_\_\_

Note: (List of 10 vakalatnama in the preceding year).

(b) For respondent/ Non-Applicant \_\_\_\_\_

**DECLARATION**

I, hereby declare that all the information stated above are true, complete and correct as per my knowledge. If any information is found false, incorrect or misleading, I shall have no Claim for allotment of chamber.

Place :- \_\_\_\_\_

Applicant 's Signature

Date :- \_\_\_\_\_

Note. The information furnished herein above has been certified From the relevant records and found true & correct.

President / Secretary  
(High Court Bar Association, Jodhpur)

Registrar (Admn.)  
Raj. High Court Jodhpur